



TAMIL NADU GOVERNMENT GAZETTE

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Part III—Section 1(a)

**General Statutory Rules, Notifications, Orders, Regulations, etc.,
issued by Secretariat Departments.**

NOTIFICATIONS BY GOVERNMENT

MUNICIPAL ADMINISTRATION AND WATER SUPPLY DEPARTMENT

**Tamil Nadu Municipal Community Development service - Community Organisers working in the Municipalities
and Municipal Corporations Except Corporation of Chennai - Ad-hoc Rules**

[G.O. Ms. No. 35, Municipal Administration and Water Supply (ME.1), 16th February 2016.]

No. SRO A3(d)/2016.

In exercise of the powers conferred by sub-section (2) of section 77-A of the Tamil Nadu District Municipalities Act, 1920, (Tamil Nadu Act V of 1920), section 106 of the Madurai City Municipal Corporation Act, 1971, (Tamil Nadu Act 15 of 1971), section 108 of the Coimbatore City Municipal Corporation Act, 1981, (Tamil Nadu Act 25 of 1981), read with section 11 of the Tiruchirappalli City Municipal Corporation Act, 1994 (Tamil Nadu Act 27 of 1994), section 11 of the Tirunelveli City Municipal Corporation Act, 1994 (Tamil Nadu Corporation Act 28 of 1994), section 11 of the Salem City Municipal Corporation Act, 1994 (Tamil Nadu Act 29 of 1994), section 10 of the Tiruppur City Municipal Corporation Act, 2008, (Tamil Nadu Act 7 of 2008), section 10 of the Erode City Municipal Corporation Act, 2008 (Tamil Nadu Act 8 of 2008), section 10 of the Vellore City Municipal Corporation Act, 2008 (Tamil Nadu Act 26 of 2008), section 10 of the Thoothukudi City Municipal Corporation Act, 2008 (Tamil Nadu Act 27 of 2008), section 10 of the Thanjavur City Municipal Corporation Act, 2013 (Tamil Nadu Act 24 of 2013), and section 10 of the Dindigul City Municipal Corporation Act, 2013 (Tamil Nadu Act 25 of 2013) the Governor of Tamil Nadu hereby makes the following Rules:-

RULES.

1. Short title, Commencement and application.- (1) These rules shall be called "The Tamil Nadu Municipal Community Development Service Rules, 2015".

(2) They shall be deemed to have come into force on the 8th February 1989.

(3) They shall apply to the Community Organisers working in Municipalities and Corporations (Except Corporation of Chennai).

2. Constitution.- The Service shall consist of the Post of Community Organisers in the Municipalities and the Municipal Corporations, except Chennai City Municipal Corporation.

3. Definition.- In these Rules, unless the context otherwise requires,-

(a) "Service" means Tamil Nadu Community Development Service.

(b) "Post" means the post of Community Organiser.

(c) "Approved Candidates" means a candidate whose name appears in the authoritative list of candidates approved for appointment to the Tamil Nadu Community Development Service.

4. Method of Appointment.- Appointment to the service, shall be made by direct recruitment through employment exchange and publication of advertisement in newspapers.

5. Reservation of appointments.- The General Rule 22 of the Tamil Nadu State and Subordinate Services, shall apply to the appointment to the service.

6. Qualification.- No person shall be eligible for appointment to the service, unless he,-

(i) has a post Graduate degree in Sociology (or) Social Work (or) Home Science from a University recognized by the University Grants Commission; and

(ii) has studied Tamil and English as a language in S.S.L.C or H.S.C.

7. Age.- No person shall be appointed to the service, if he has completed or will complete thirty five years of age on the first day of July of the year in which the selection for appointment is made:

Provided that in respect of candidates belonging to Schedule Castes / Schedule Tribes, Most Backward Classes/ Denotified Community and Backward Classes, the upper age limit shall be forty years.

8. Appointing Authority.- The Commissioner of Municipal Administration shall be the appointing authority for the post.

9. Procedure for Recruitment.- The selection of candidate shall be made by a Selection Committee constituted by the Director of Municipal Administration.

The Director of Municipal Administration shall call for a list of eligible candidates from the Director of Employment and Training, Chennai. He shall also notify the vacancies, inviting applications from eligible candidates in, atleast two Vernacular News Papers having wide circulation in the State, one of which shall be in Tamil. On receipt of the list of candidates and the applications, he shall place the names and details of eligible candidates before the Selection Committee.

10. Unit of Operation.- All the Corporations (Except Corporation of Chennai) and Municipalities in the State is considered as a single unit for the service.

11. Probation.- Every person appointed to the service shall, from the date on which he joins duty, be on probation for a total period of two years on duty within a continuous period of three years.

12. Seniority.- The seniority of a member appointed by direct recruitment to the service shall be determined with reference to his rank in the list of approved candidates.

13. Leave.- The Tamil Nadu Leave Rules 1933, shall be applicable to the members of service for the purpose of sanction of leave.

14. Posting and Transfer.- Posting and transfer of a member of the service within the unit shall be made by the Appointing Authority.

15. Conditions of Service.- In respect of the matters that are not covered by these rules, the rules applicable to Government servants shall *Mutatis Mutandis* apply to the service.

16. Relaxation of rules.- These rules shall not be construed to limit or abridge the power of the Government to deal with the case of any member of the service in such a manner as may appear to them to be just and equitable:

Provided that when any such rule is applicable to the case of any member of the service, the case shall not be dealt with in any manner less favourable to him than that of provided by that rule.

17. Savings Clause.- Nothing contained in these Rules shall adversely affect any person holding the post as on 16.02.2016.

K. PHANINDRA REDDY,
Principal Secretary to Government.